

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:840

ANSWERED ON:10.12.2013

VIOLATION OF HUMAN RIGHTS

Jakhar Shri Badri Ram ;Kateel Shri Nalin Kumar;Raghavendra Shri B. Y.;Shivanagouda Shri Shivaramagouda

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there has been a significant increase in the number of human rights violations in the country;
- (b) if so, the details thereof and the total number of such cases reported, accused arrested and the action taken against the guilty during each of the last three years and the current year, State/UT-wise including Rajasthan;
- (c) the number of cases in which the National Human Rights Commission has taken suo motto action during the said period, State/UT-wise; and
- (d) the steps taken by the Government to curb such cases in future along with the advisories issued to the States and Police departments in the matters?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b) : As per data provided by the National Human Rights Commission (NHRC), cases of human rights violations registered by them were showing an upward trend from 2010-11 to 2012-13. A statement indicating State-wise details of human rights cases registered by NHRC during the years 2010-11 to 2013-14 (upto 15.11.2013) and action taken thereon is at Annexure I.

The Commission does not maintain any separate record in respect of the accused arrested and action taken against them.

A statement indicating the monetary relief recommended in cases of violation of human rights during the above period State-wise, is enclosed at Annexure-II.

(c) : A statement indicating the number of cases registered on the basis of suo moto cognizance by the NHRC during the last three years and current year upto 15.11.2013 along with status thereof State-wise, is enclosed at Annexure III.

(d) : Police and Public Order are State subjects under the Seventh Schedule of the Constitution and it is primarily the responsibility of the State/UT Government to appropriately prevent and ensure non-occurrence of police atrocities. However, while the Central Government issues advisories, the NHRC also issues guidelines on various matters to all States/UTs, with a view to bringing about greater accountability and transparency and devising efficient and effective methods for ensuring human rights.